

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

Original Application No. 140/2024/EZ

In the matter of:

FAKIR MOHAN PATEL

... Petitioner

Versus

STATE OF ODISHA & ORS.

... Respondents



INDEX

| Sl. No. | Particulars                                                                                                                                           | Page No. |
|---------|-------------------------------------------------------------------------------------------------------------------------------------------------------|----------|
| 1.      | Conter affidavit on behalf of the respondent no. 8                                                                                                    | 71-80    |
| 2.      | Copy of the letter dated June 10, 2024 Annexure A                                                                                                     | 81       |
| 3.      | Photocopy of the receipts of the payments Annexure B                                                                                                  | 82-85    |
| 4.      | Copy of the letter dated June 28, 2024 and photocopy of the receipts of the payments being made in terms of the letter dated June 28, 2024 Annexure C | 86-91    |

*Prady Kishor Patel*

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

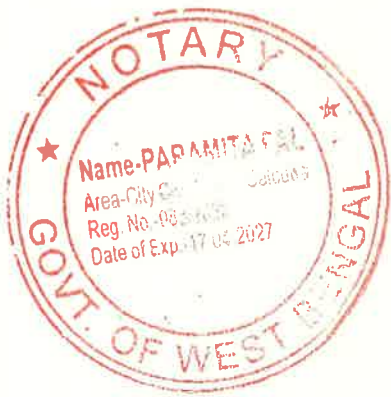
EASTERN ZONE BENCH, KOLKATA

Original Application No. 140/2024/EZ

In the matter of:

FAKIR MOHAN PATEL

... Petitioner



Versus

STATE OF ODISHA & ORS.

... Respondents

AFFIDAVIT-IN-OPPOSITION ON BEHALF OF THE RESPONDENT NO. 8

I, Prem Kishore Patel, son of Sri. Rohit Patel, aged about 45 years, by faith – Hindu, by occupation – business, residing at Chicholi Village, Tahsil – Ambabhona, District – Bargarh, Pin – 768045, do hereby solemnly affirm and say as follows:

1. That I am the Respondent No. 8 in the instant proceeding. I am well conversant with the facts and circumstances of the instant case. I am competent to sign and affirm this affidavit on behalf of the Respondent No. 8 herein (hereinafter referred to as “counter-affidavit”).
2. I have read a copy of an application allegedly verified by an affidavit purportedly affirmed by Fakir Mohan Patel, on June 28, 2024

Prem Kishor Patel

29 AUG 2024

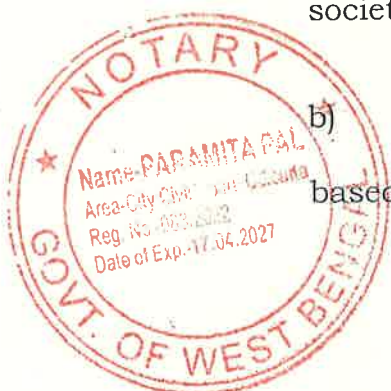
(hereinafter referred to as "the said application") and filed by him. I have understood the contents and purport of the said application.

3. At the very outset, I say that the said application is not maintainable and is an abuse of process and an abuse of law and should be dismissed in limine with costs.
4. I say that the present applicant does not have any locus and/or cause of action against the respondent no. 8 and with an intent to agitate his personal vendetta against the present deponent has filed this frivolous litigation, with an intent to harass the deponent and his family members. It is to be stated further that the same applicant sometime on 2023 approached this Hon'ble Tribunal against the present respondent in connection with a retail outlet run by the present deponent, and in connection thereof this Hon'ble Tribunal upon considering all relevant aspects was pleased to dismiss the application preferred by the applicant in connection thereof. The deponent craves leave to refer and rely upon copy of the earlier proceeding at the time of hearing, if necessary.
5. Before dealing with the allegations contained in the present application, I state and submit as follows:

a) The deponent is a peace loving and law-abiding citizen, and as a business man also enjoys an impeccable reputation in the society and has made commendable contributions in such field.

b) That sometime on or about in the month of December, 2023 based on requests received from the localities of the area, regarding

*Prem Kishor Patel*



problems faced by them towards sands getting accumulated in the river beds, the deponent took up the tasks of cleaning the river beds.

c) The deponent never intend to engage himself in the work of mining of sands, and the act of the deponent was only out of good gesture and bonafide intent to help the affected localities.

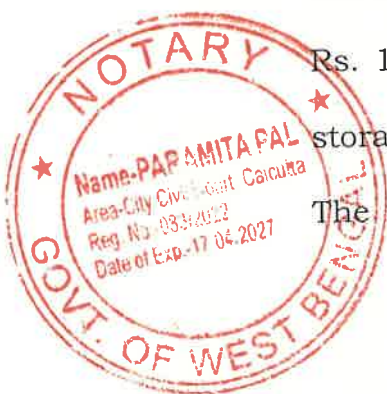
d) However, sometime on or about June 10, 2024 for the first time the deponent was served with a letter bearing no. 531 issued by the Minning Officer, Bargarh and upon perusal thereof it was brought to the knowledge of the deponent that a sum of Rs. 2,70,320/- was charged from the deponent by the authority concerned on account of storage of illegal sands from Mahanadi River. Copy of the letter dated June 10, 2024 is annexed hereto and marked as "A".

e) The deponent without any protest and/or resists immediately responded to the said demand notice and/or letter dated June 10, 2024 by paying the requisites demand in terms of the letter dated June 10, 2024. Photocopy of the receipts of the payments made by the deponent are annexed hereto and collectively marked as "B".

f) Thereafter, on June 28, 2024 another letter bearing no. 580 was further issued by the Mining Officer, Bargarh and in terms of the said letter dated June 28, 2024 another demand to the tune of Rs. 11,74,700/- was sought for from the deponent on account of storage of sand to the tune of 7688 cum without any valid Y-Form.

The deponent states that the deponent being aware of the work

*from Kishor Patel*



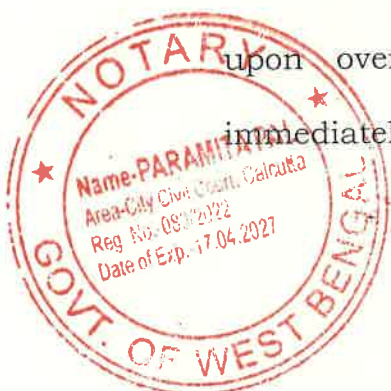
undertaken by him towards removal of sand under ignorance by violating the applicable laws further without any protests paid of the entire sum as demanded by the authority concerned. Copy of the letter dated June 28, 2024 and photocopy of the receipts of the payments being made in terms of the letter dated June 28, 2024 is annexed hereto and collectively marked as "C".

g) The deponent states that the payments made by the deponent in terms of the letters dated June 10, 2024 and June 28, 2024 is without prejudice to the rights of the deponent and with a bonafide intent. At the cost of repetition, the deponent states that the deponent was unaware of the restrictions and/or embargo towards removal of sand from the river bed, and never intend to engage in such activities of illegal mining.

h) The deponent states as it would be otherwise evident from the letters annexed and/or referred to hereinabove that the authority concerned have already charged royalty and additional charges including penalties and taxes from the deponent for the alleged misdeed of the deponent.

i) The deponent being ignorant about the applicable legislation concerning sand policy, undertook the activity alleged by the applicant with an intent to do greater good for the society, however immediately upon gaining knowledge about the restrictions casted upon over the individuals under the applicable legislation

immediately



Prem Kishor Patel

6. I, now deal with allegations contained in the application paragraph – wise, which are as follows.
7. I have been advised to deal only with and/or traverse statements and those allegations that are relevant and pertinent for the disputes raised in the instant application and save what are matters of records and what law can be substantiated therefrom, barring what and except what has specifically been admitted by me, I deny and dispute each and every statement and/or allegation contained in the said application. I have been made myself well acquainted with the fact and circumstances of the instant case. I have read a copy of the application filed by the applicant abovenamed and I, have understood the contents couched in the various paragraphs of this application.
8. With reference to paragraphs 1 and 2 of the said application, save and except what are matters of record, all allegations are denied and save what have been stated hereinabove, all allegations contained in the paragraphs under reference which are contrary thereto and/or inconsistent therewith, are denied. It is denied that the issue raised in the OA is a substantial question of law relating to environment and hence requires to be adjudicated by this Hon'ble Tribunal. It is denied that the present application arises a substantial question relating environment such as Illegal Sand Mining in Mahanadi River at Chikhili in Ambavona Tahasil of Bargarh District Odisha, and also of hoarding and trading of sand in various places and then illegal transportation to end users. It is to be stated that the present

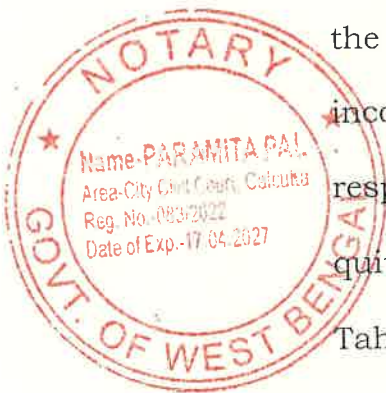


Prem Kishor Patel

applicant does not enjoy the luxury to dictate the government officials and/or authorities so far as the measures and penalty to be imposed by the respondent authorities for some purported act by an individual.

9. With reference to paragraphs 3 to 7 of the said application, save and except what are matters of record, all allegations are denied and save what have been stated hereinabove, all allegations contained in the paragraphs under reference which are contrary thereto and/or inconsistent therewith, are denied. It is vehemently denied that the private respondent is a habitual offender in Mining of Minor minerals Mining and it's Trade and he has been often penalized with fine but same was not deterrent enough for which the private respondent continues to engage in illegal sand mining and its trade. It is to be stated further that considering the demand (including royalties, and ancillary charges) by the authorities were being paid by the deponent the question of seizure of the sand stock cannot arise.

10. With reference to paragraphs 8 and 9 of the said application, save and except what are matters of record, all allegations are denied and save what have been stated hereinabove, all allegations contained in the paragraphs under reference which are contrary thereto and/or inconsistent therewith, are denied. It is denied that the private respondent continues to be in the trade of illegal sand mining for a quite long time can also be confirmed from the letter of Ambavona Tahasildar to Sub-Collector Bargarh dated 1/7/2017 informing the authority that one Prem Patel is hoarding huge sand stock. Same

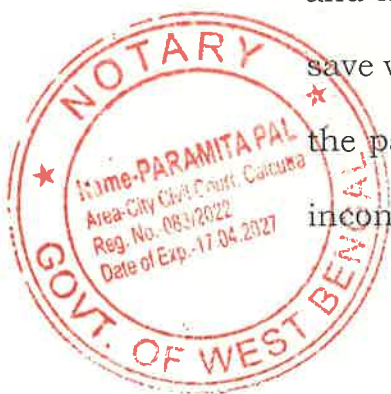


*Prem Patil*

letter also says previously Prem Patel was fined by local RI Ambavona and an amount of 21,000 realized on 10/06/2016. It is denied that the private respondent has already done illegal mining to the tune of 2 Lakh cubic meter as a conservative figure considering the annual trading and mining of sand is 50,000CM. This amount to a loss of at least 10 Crores to the state exchequer.

11. With reference to paragraphs 10 and 15 of the said application, save and except what are matters of record, all allegations are denied and save what have been stated hereinabove, all allegations contained in the paragraphs under reference which are contrary thereto and/or inconsistent therewith, are denied. It is to be stated that considering no measures were taken by the authority concerned towards regulating sand mining in the concerned area, the localities over there are facing tremendous problems towards increase of the sand beds and only upon requests from the localities the deponent under ignorance of law acted as a saviour of the localities. It is to be stated that the purported satellite images dated January 25, 2024 is of no relevance since the respondent authorities have already penalized the deponent for his alleged misdeed. It is denied that any alleged activities were being carried out by the present deponent after the alleged misdeed was brought to the notice of the deponent.

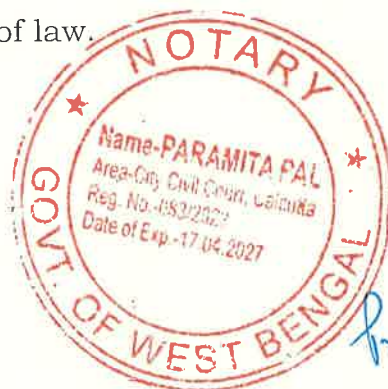
12. With reference to paragraphs 16 to 30 of the said application, save and except what are matters of record, all allegations are denied and save what have been stated hereinabove, all allegations contained in the paragraphs under reference which are contrary thereto and/or inconsistent therewith, are denied. It is denied that several instances



Prem Nishor Patel

of fine being paid by the private respondent for illegal sand mining and transportation since 2017 but no concrete action taken by the authority so as to discourage the illegal mining and trading by the private respondent. It is trite law that no person can be prosecuted and/or penalized twice for same offence.

13. With reference to paragraphs 31 to rest of the said application, save and except what are matters of record, all allegations are denied and save what have been stated hereinabove, all allegations contained in the paragraphs under reference which are contrary thereto and/or inconsistent therewith, are denied. It is to be stated that the present applicant cannot dictate the modalities as to how an administration should run their affairs.
14. With reference to the grounds made out in the application, save and except what are matters of record and what have been stated hereinabove, the applicant is put to strict proof thereof. None of the grounds made out are good grounds in the facts and circumstances of the present case.
15. The deponent is not at all a necessary party in the instant proceeding and has been arrayed as a party respondent only with an oblique motive to quench the personal vendetta of the applicant against the present deponent.
16. The deponent states that the instant application should be dismissed with exemplary costs, since the filing of the application is an abuse process of law.



*Param Wisha Patel*

17. The instant application is false, motivated, misconceived, and devoid of merits and not supported by law and hence liable to be dismissed with exemplary costs.
18. The statements made in paragraphs no. 1 to 5 are true to my knowledge, based on documents derived from records which I verily believe to be true and paragraph nos. 6 to rest are my humble submission before this Hon'ble Court.



Prem kishor Patel

S.L. 26/24

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
Original Application No. 140/2024/EZ

In the matter of:

FAKIR MOHAN PATEL

... Petitioner

Versus

STATE OF ODISHA & ORS.

... Respondents

AFFIDAVIT

I, Prem Kishore Patel, son of Sri. Rohit Patel, aged about 45 years, by faith – Hindu, by occupation – business, residing at Chicholi Village, Tahsil – Ambabhona, District – Bargarh, Pin – 768045, do hereby solemnly affirm and say as follows:

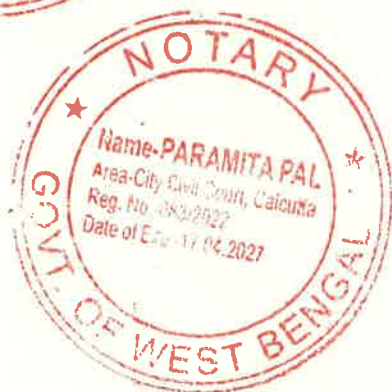
1. That I am the respondent no. 8 in the instant Original Application. I am fully conversant with the facts and circumstances of the present case and therefore competent to swear this affidavit.
2. That I have read over the contents of the accompanying affidavit and the same is true and correct and is drafted under my instruction.

DEPONENT

*Prem Kishore Patel*

Identified by me

*Soumya Sanyal*  
Advocate



Solemnly affirmed and declared before me on identification

*MP*  
PARAMITA PAL  
City Civil Court  
Kolkata  
No- 083/22

29 AUG 2024



OFFICE OF THE MINING OFFICER  
DEPARTMENT OF STEEL AND MINES, GOVT.OF ODISHA,  
BARGARH ,DIST-BARGARH

Letter No. 531 / Minor Mines, Date. 10.06.2024

To

Sri Prem Kishor Patel,  
S/o- Rohit Kumar patel,  
At- Chicholi, P.O-Bhukta  
Dist- Bargarh, Odisha

Sub:- Regarding Royalty and Penalty for illegal Storing of sand

Sir,

With reference to the subject cited above and it has come to notice of that undersigned that you are Storing illegally sand from Mahanadi River under Ambabhona Tahasil . Therefore you are directed to deposit Royalty & Penalty for the following quantities as per OMMC Rules,2016.

| Sl. No.      | Quantity of Minor Minerals (In cum) | Royalty@35 per cum of Sand | Addl. charge @100/-per cum of sand | DMF          | EMF         | IT          | Penalty      | Compounding fee | Total         |
|--------------|-------------------------------------|----------------------------|------------------------------------|--------------|-------------|-------------|--------------|-----------------|---------------|
| 1            | 1000                                | 35000                      | 100000                             | 48000        | 8000        | 4320        | 50000        | 25000           | 270320        |
| <b>Total</b> | <b>1000</b>                         | <b>35000</b>               | <b>100000</b>                      | <b>48000</b> | <b>8000</b> | <b>4320</b> | <b>50000</b> | <b>25000</b>    | <b>270320</b> |

(Rupees Five lakh Sixty Five thousand Four Hundred Forty )Only

Hence, you are directed to deposit the above Royalty, Addl. Charge, Penalty & Compounding fee To Govt. Heads of Account i.e. **0853-00-102-0217-02021-000** and DMF to A/C No. 150401000004960 , IFSC Code- IOBA0001504 , Bargarh main Branch and EMF should be deposited separately through bank draft and IT should be deposited through online (TAN No. BBN000513C) and submit the copy to the office of the Mining officer, Bargarh.

Yours Faithfully,

  
10.6.24  
Mining Officer, Bargarh.



**SBI** भारतीय स्टेट बैंक  
STATE BANK OF INDIA

Branch : Bargarh

11/06/2024

DD/BC APPLICATION FORM

Name of Applicant :

Payee Name : ODISHA ENVIRONMENTAL FUND TRUST


|                | ₹           | P.        |
|----------------|-------------|-----------|
| Amount         | <u>8000</u> | <u>00</u> |
| Exchange       | <u>50</u>   | <u>00</u> |
| Out of Fk Exp. |             |           |
| Total          | <u>8050</u> | <u>00</u> |

Amount (in words) Eight Thousand Only

SWO / Passing Officer



**DEPOSIT / PAY IN SLIP**


 ଭାରତୀୟ ଓଭରସିଜ୍ ବ୍ୟାଙ୍କ  
 इण्डियन ओवरसीज बैंक  
 Indian Overseas Bank

ଶାଖା/ଶାଖା Branch Bargarh  
 ତାରିଖ/ତାରିଖ Date 11/06/2024  
 SB/CA/OD/C/RDTL/DL A/c No./Credit Card No. 1504011060004960  
 ନାମ/ନାମ Name Destauct Mhepal fund  
 ଫୋନ୍/ଫୋନ୍ Tel. No. 7978350387  
 ରକମ/ରକମ Amount ₹ 48000 00 P.  
 ଗଠନେ ସବୁଠି ମିଁ Rupees in words fourty Eight  
Thausend only

| Cash/Cheque No. Date & Name of Bank & Branch | ₹            | P         |
|----------------------------------------------|--------------|-----------|
| <u>500 X 95</u>                              | <u>48000</u> | <u>00</u> |
| Total                                        |              | <u>00</u> |

Officer/Cashier/SWO [Signature]

Indian Overseas Bank  
 Tollfree No-18004254445



**Taxpayer's Counterfoil**

CRN  
24061100092527

Name  
O\*\*\*\*E OF T\*E D\*\*\*\*Y  
D\*\*\*\*\*R M\*\*\*S S\*\*\*\*\*R

Minor Head  
TDS/TCS Payable by  
Taxpayer (200)

Drawn on Bank  
State Bank Of India

Branch Name :

Bank Reference Number

A.Y.  
2025-26

Amount  
₹ 4,320

Payment through  
Cash

Nature of Payment  
6CH

CIN :

Cheque No./DD No. :

TAN  
BBNO00513C

Major Head  
Income Tax (Other  
than Companies)  
(0021)

ZAO Code  
722005

Date :

Empty rectangular box for stamp or seal.

DD MMM YYYY

Space for bank seal

*Jr - 258206875*

ANIL K. BHANUJARI ROHIDAS  
SEAPH BRANCE  
11 JUN 2024  
Journal No.  
Checker ID No.





27390

Government of Odisha  
Offline Challan Deposit Form  
Depositor's Copy



Challan of Cash/Cheque/DD paid through STATE BANK OF INDIA at Cyber Treasury, Odisha, Bhubaneswar

|                                   |                          |
|-----------------------------------|--------------------------|
| 1. Name of the Depositor          | : Prem Kishor Patel      |
| 2. Mobile No.                     | : 9777950121             |
| 3. Department Identification ID   | :                        |
| 4. Challan Generation Date & Time | : 11/06/2024 01:13:47 PM |
| 5. Head of Account                |                          |

29923989

| Purpose                                | Head Of Account        | Amount       |
|----------------------------------------|------------------------|--------------|
| Minor Minerals- Fees, Rent & Royalties | 0853-00-102-0121-02021 | Rs. 210000/- |
| Total Amount                           |                        | Rs. 210000/- |

Total Amount (In words) - Two Lakh Ten Thousand Only

|                                 |              |
|---------------------------------|--------------|
| 6. Treasury Reference ID        | : 38058B8D20 |
| 7. Bank Transaction Date & Time |              |

- This challan is valid for 7 days from the date of online entry.
- In case of Cheque, bank transaction id will be available on realization of the cheque.
- In case of Cheque/DD, it should be payable to 'State Government Receipts - Challan Reference Id'.

*Paramita Pal*  
Signature of the Depositor

5803373 / DUSMANTA KUMAR SAHU  
SBI SBI SBI MAIN BRANCH  
00025  
Journal No  
Banker Id No

7404441 | B. B. SAHU  
भार. स्ट. बैंक/SBI, BARGARH BRANCH  
11 JUN 2024  
Journal No.  
Signature of Bank Officer with S





OFFICE OF THE MINING OFFICER  
DEPARTMENT OF STEEL AND MINES, GOVT. OF ODISHA,  
BARGARH, DIST-BARGARH

Letter No. 580 / Minor Mines, Date. 28/06/2024

To

Sri Prem Kishor Patel,  
S/o- Rohit Kumar patel,  
At- Chicholi, P.O-Bhukta  
Dist- Bargarh, Odisha

Sub:- Regarding Royalty and Penalty for illegal Storing of sand.

Sir,

With reference to the subject cited above, I am to say that during checking of chikli area on Dt-22.06.2024 by the team of official of this office it was found that, a quantity of 7688cum of Sand was storage at your land without valid Y-Form which violate the provisions of Rule-51 of OMMC Rules, 2016 and amendment Rules, 2023. Therefore you are directed to deposit Penalty amount for the following quantities as mention below:

| Sl. No.      | Quantity of Minor Minerals (in cum) | Royalty @35 per cum of Sand | Addl. charge @100/-per cum of Sand | DMF          | EMF          | IT           | Penalty      | Compounding fee | Total          |
|--------------|-------------------------------------|-----------------------------|------------------------------------|--------------|--------------|--------------|--------------|-----------------|----------------|
| 1            | 7688                                | 269080                      | 768800                             | 80724        | 13454        | 22642        | 15000        | 5000            | 1174700        |
| <b>Total</b> | <b>7688</b>                         | <b>269080</b>               | <b>768800</b>                      | <b>80724</b> | <b>13454</b> | <b>22642</b> | <b>15000</b> | <b>5000</b>     | <b>1174700</b> |

**(Rupees Five lakh Sixty Five thousand Four Hundred Forty )Only**

Hence, you are directed to deposit the above Royalty, Addl. Charge, Penalty & Compounding fee To Govt. Heads of Account i.e. **0853-00-102-0217-02021-000** and DMF to A/C No. 150401000004960 , IFSC Code- IOBA0001504 , Bargarh main Branch and EMF should be deposited separately through bank draft and IT should be deposited through online (TAN No. BBN000513C) and submit the copy to the office of the Mining officer, Bargarh.

Yours Faithfully,

  
Mining Officer, Bargarh.



**SBI** भारतीय स्टेट बैंक  
STATE BANK OF INDIA

Branch: Bargarh 05/07/2024

DD/BC APPLICATION FORM

Name of Applicant: \_\_\_\_\_

Payee Name: ODISHA ENVIRONMENTAL WELFARE TRUST

|                |              | P.        |
|----------------|--------------|-----------|
| Amount         | <u>13504</u> | <u>00</u> |
| Exchange       |              |           |
| Out of RM Exp. | <u>00</u>    | <u>00</u> |
| Total          | <u>13504</u> | <u>00</u> |

Account (in words): Thirteen Thousand and five hundred fifty four

SWO / Passing Officer



- 87 -

| DEPOSIT / PAY IN SLIP                                                 |                                              |
|-----------------------------------------------------------------------|----------------------------------------------|
| ଉତ୍ପାଦନ ଓଭରସିଜ ବ୍ୟାଙ୍କ<br>इण्डियन ओवरसीज बैंक<br>Indian Overseas Bank |                                              |
| ଶାଖା ନାମ Branch                                                       | Bargarh                                      |
| ତାରିଖ ତାରିଖ Date                                                      | 01/10/2024                                   |
| SB/CA/OD/CC/RDTL/DL                                                   | A/c No./Credit Card No.                      |
| 1504010000000000                                                      |                                              |
| ପାତ୍ର ନାମ Name                                                        | District Mineral fund                        |
| ଫୋନ୍ ନମ୍ବର Tel. No.                                                   | 7978350397                                   |
| ଟଙ୍କା ରକମ Amount                                                      | ₹ 80,724.00/- P.                             |
| ଏକତ୍ର ସଂଖ୍ୟାରେ Rupees in words                                        | Eighty thousand<br>Seven hundred Twenty four |
| Cash/Cheque No. Date & Name of Bank & Branch                          |                                              |
| ASH RECEIPT                                                           |                                              |
| ଅଧିକାରୀ/କାଶିଅର/SWO                                                    | Total 80,724.00                              |
| Indian Overseas Bank<br>Tollfree No-18004254445                       |                                              |





8/4654

Government of Odisha  
Offline Challan Deposit Form  
Depositor's Copy



Challan of Cash/Cheque/DD paid through STATE BANK OF INDIA at Cyber Treasury, Odisha, Bhubaneswar

- 1. Name of the Depositor : PREM KISHOR PATEL
- 2. Mobile No : 9777950121
- 3. Department Identification ID :
- 4. Challan Generation Date & Time : 05/07/2024 11:01:35 AM
- 5. Head of Account

Tno  
197339250

| Purpose                                | Head Of Account        | Amount      |
|----------------------------------------|------------------------|-------------|
| Minor Minerals- Fees, Rent & Royalties | 0853-00-102-0121-02021 | Rs 457880/- |
|                                        | Total Amount           | Rs 457880/- |

Total Amount (In words) - Four Lakh Fifty Seven Thousand Eight Hundred Eighty Only

- 6. Treasury Reference ID : 380B26D737
- 7. Bank Transaction Date & Time

- 1. This challan is valid for 7 days from the date of online entry.
- 2. In case of Cheque, bank transaction id will be available after realization
- 3. In case of Cheque/DD, it should be payable to 'State Government Receipts'

*Prajali P Acharya*  
Signature of the Depositor

5802373 DUSMANTA KUMAR SAHU  
SBI BAR/MAIN BRANCH  
- 5 JUL 2024 Initial  
00025  
Journal No  
1006777 MANJARI ROHIDAS  
SBI PARGARH BRANCH  
Signature of Officer with S  
05 JUL 2024 Initial



← 89 →



Government of Odisha  
Offline Challan Deposit Form  
Depositor's Copy



Challan of Cash/Cheque/DD paid through STATE BANK OF INDIA at Cyber Treasury, Odisha, Bhubaneswar

1. Name of the Depositor : PREM KISHOR PATEL  
 2. Mobile No. : 9777950121  
 3. Department Identification ID :  
 4. Challan Generation Date & Time : 03/07/2024 03:19:58 PM  
 5. Head of Account

*JMD*  
*335599964*

| Purpose                                | Head Of Account        | Amount       |
|----------------------------------------|------------------------|--------------|
| Minor Minerals- Fees, Rent & Royalties | 0853-00-102-0121-02021 | Rs. 600000/- |
|                                        | Total Amount           | Rs. 600000/- |

Total Amount (In words) - Six Lakh Only

6. Treasury Reference ID : 380B06FABC

7. Bank Transaction Date & Time

- This challan is valid for 7 days from the date of online entry.
- In case of Cheque, bank transaction id will be available in the receipt of the cheque.
- In case of Cheque/DD, it should be payable to 'State Government of Odisha'.

5803373 | DUSMANTA KUMAR SAHU | B. B. SAHU  
 SBI BARGARH MAIN BRANCH | SBI, BARGARH BRANCH  
 - 3 JUL 2024 | 03 JUL 2024  
 CODE 00025 | Journal No. | Bank Officer with S

*Pradip Acharya*  
Signature of the Depositor



-90-



# INCOME TAX DEPARTMENT

## Challan Receipt



e-Filing *Anywhere Anytime*  
Income Tax Department, Government of India

ITNS No. 281

|                       |                                                           |
|-----------------------|-----------------------------------------------------------|
| TAN                   | BBN000513C                                                |
| Name                  | OFFICE OF THE DEPUTY DIRECTOR MINES SAMBALPUR             |
| Assessment Year       | 2025-26                                                   |
| Financial Year        | 2024-25                                                   |
| Major Head            | Income Tax (Other than Companies) (0021)                  |
| Minor Head            | TDS/TCS Payable by Taxpayer (200)                         |
| Nature of Payment     | 6CH                                                       |
| Amount (in Rs.)       | ₹ 22,642                                                  |
| Amount (in words)     | Rupees Twenty Two Thousand Six Hundred And Forty Two Only |
| CIN                   | 24070500098564SBIN                                        |
| Payment Gateway       | State Bank Of India                                       |
| Mode of Payment       | UPI                                                       |
| Bank Name/Card Type   | SBIN                                                      |
| Bank Reference Number | CPADYGWNR2                                                |
| Date of Deposit       | 05-Jul-2024                                               |
| BSR code              | 0002271                                                   |
| Challan No            | 14780                                                     |
| Tender Date           | 05/07/2024                                                |

### Tax Breakup Details (Amount In ₹)

|                     |                        |                                                           |
|---------------------|------------------------|-----------------------------------------------------------|
| A                   | Tax                    | ₹ 22,642                                                  |
| B                   | Surcharge              | ₹ 0                                                       |
| C                   | Cess                   | ₹ 0                                                       |
| D                   | Interest               | ₹ 0                                                       |
| E                   | Penalty                | ₹ 0                                                       |
| F                   | Fee under section 234E | ₹ 0                                                       |
| Total (A+B+C+D+E+F) |                        | ₹ 22,642                                                  |
| Total (in Words)    |                        | Rupees Twenty Two Thousand Six Hundred And Forty Two Only |

**Thanks for being a committed taxpayer!**

Please print this challan receipt only if absolutely required. Save Paper, Save Environment.

**Congrats! Here's what you have just achieved by choosing to pay online:**

